

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. Nos. 414 of 2015 & 415 of 2015 in DFR No. 1554 of 2015

Dated : 1st December, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**National Aluminum Company Ltd. Appellant(s)
Versus
Odisha Electricity Regulatory Commission & Ors Respondent(s)**

Counsel for the Appellant (s) : Mr. Ashok Gupta, Sr. Adv.
Mr. Ghanshyam,
Mr. V.K. Gupta &
Ms. Sunita Gupta

Counsel for the Respondent (s) : None

ORDER

I.A. No. 414 of 2015 has been moved in DFR No. 1554 of 2015 on behalf of applicant/appellant praying therein for condonation of delay of 28 days in re-filing the Appeal on the ground that the appellant took this period in getting the copies from its own clients. Another I.A. being No. 415 of 2015 has also been moved in DFR No. 1554 of 2015 on behalf of the applicant/appellant praying therein for condonation of delay of 589 days in filing the instant Appeal submitting that Review Petition filed by the applicant/appellant took around 1 ½ years time in disposal before the State Commission.

Issue notice of both the aforesaid I.As to the opposite parties requiring them to file reply/objections within three weeks from today.

Be listed for hearing on I.A. Nos. 414 of 2015 & 415 of 2015 in DFR No. 1554 of 2015 on **8th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

rkt

**(Justice Surendra Kumar)
Judicial Member**